

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 335/2016

(Arising out of impugned final judgment and order dated 17/09/2015 in WC No. 53532/2015 passed by the High Court Of Judicature at Allahabad)

EXECUTIVE ENGINEER, ELECTRICITY DISTRIBUTION DIVISION-FIRST,
DISTRICT MIRZAPUR Petitioner(s)

VERSUS

SHANKAR DAYAL SINGH Respondent(s)
(with interim relief and office report)

Date : 07/04/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Pradeep Misra, Adv.
 Ms. Indu Misra, dv.
 Mr. Manoj Kr. Sharma, Adv.
 Mr. Daleep Dhyani, Adv.
 Mr. Suraj Singh, Adv.

For Respondent(s) Mr. Prashant Kumar, Adv.
 Mr. Saurabh S. Sinha, Adv.,
 Mr. Joseph Pookkatt, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

Interim order to continue.

(USHA BHARDWAJ)
AR-CUM-PS

(CHANDER BALA)
COURT MASTER